

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 3
(IB)-916(PB)/2020

IN THE MATTER OF:

State Bank of India
Vs.
Sh. Balbir Sharma

.... Applicant/petitioner
.... Respondent

Order under Section 95 of Insolvency & Bankruptcy Code, 2016
Order delivered on 11.09.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. S.L Gupta, Mr. Aditya Vikram
Gupta, Advs.

ORDER

At the request made by the counsel for the petitioner, list this
matter on 20.10.2020.

- Sd -

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

- Sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)